Salaya, Devbhoomi Dwarka, Gujarat and working in Dubai since 20 months was arrested by SOG Devbhumi Dwarka from Salaya on 23rd July, 2018 for illegal smuggling of 4150 gram saffron worth Rupees 8.30 lakh. The accused was used as carrier by Haji Saheb meterio of Dubai for smuggling from Dubai to India. This was his third trip for smuggling when SOG Devbhumi Dwarka arrested him.

Implementation of provisions of Andhra Pradesh Reorganisation Act

1648. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) what is the present position of implementation of various provisions of Andhra Pradesh Reorganisation Act;
- (b) what were the provisions that were implemented fully and what were implemented partially and what have not been implemented so far along with reasons for non-implementation; and
- (c) whether it is a fact that several provisions could not be implemented due to non-cooperation of successor States, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) Large number of provisions of the Andhra Pradesh Reorganisation Act, 2014 have been implemented. The remaining provisions of the Andhra Pradesh Reorganisation Act, 2014, including Schedule XIII projects are at various stages of implementation. Some of these projects have long gestation period. Section 93 of the Andhra Pradesh Reorganisation Act (APR Act), 2014 provides that the Central Government shall take all necessary measures as enumerated in the Thirteenth Schedule for the progress and sustainable development of the successor States within a period of ten years from the appointed day. As per information available, Mrs. Sheela Bhide Committee constituted by Government of Andhra Pradesh (undivided) for apportionment of assets, liabilities and employees of Institutions listed under Schedule IX to APR Act, 2014 has submitted its recommendations for the apportionment of assets and liabilities and division of employees in respect of 77 and 54 institutions respectively. On some of the provisions of the Act, actions are pending with the Governments of successor States.

Incidents of vandalizing of statues

1649. DR. T. SUBBARAMI REDDY: SHRIMATI AMBIKA SONI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether number of incidents of vandalizing of statues have come to the notice of Government recently;